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Title: Situation arising out of Indian Medical Association's (IMA) decision to mobilize money through the approval of certain products of Pepsi and the failure of Medical Council of India to take action in this regard.

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SHRI M.B.RAJESH (PALAKKAD): Sir, I would like to raise an important matter regarding the gross violation of ethics by the Indian Medical Association and the Medical Council of India. The Indian Medical Association has signed a MoU with Pepsi according to which the Indian Medical Association will endorse certain products of Pepsi for which they receive a sum of Rs. One crore. It is against medical ethics and so it is the responsibility of the Ethics Committee of the Indian Medical Association to take appropriate action. Every such organisation comes under the scrutiny by the Medical Council of India. The Medical Council of India has not taken any action on this issue for the last one year. So, there is every reason to believe that the Medical Council of India is going out of its way to protect the Indian Medical Association on this endorsement issue despite clinching evidence. Therefore, I would like to request the Central Government to look into the matter immediately and appoint a Commission of Enquiry under Section 30 of the Indian Medical Council Act, 1956.